

RAJYA SABHA

Thursday, the 4th August, 1994
13th. Sravana, 1916 (Saka)

"The House met at eleven of the clock
Mr. Chairman in the Chair.

ORAL ANSWERS TO QUESTIONS

Allocation of funds under MPs' local area development scheme

161. SHRI K. RAHMAN KHAN: †

SHRI MAHESHWAR SINGH:

Will the PRIME MINISTER be pleased to
state;

(a) whether Government have
released funds at the rate of Rs. 1
crore for each of the Member of
Parliament for development works
in his/her constituency for 1994-95;

(b) if so what is the total amount released
so far, and whether the Members of
Parliament have been informed about the
release of amount; and

(c) if not, what are the reasons for non-
release of the funds or whether there is any
rethinking' on the part of Government on this
subject?

THE MINISTER OF STATE IN THE
MINISTRY OF RURAL DEVELOPMENT
(DEPARTMENT OF RURAL
DEVELOPMENT (SHRI RAMESHWAR
THAKUR): (a) to (c) A Statement is laid on
the Table of the House.

Statement

Allocation of funds under MPs' local area development scheme

The MPs Local Area Development
Scheme provides that each MP can

suggest to the District Collector, works to the
tune of Rs. 1.00 crore per year, to be taken up
in their respective constituencies with each
individual work not exceeding Rs. 10.00
lakhs. Once the choice of works is exercised
by the MPs these works will be taken up for
consideration and accommodation in the light
of the guidelines for the scheme within the
Respective district plans and ongoing
Centrally Sponsored and Central Sector Schemes
in the district. The District Collector would also
report to the Government of India through the
State Planning Department, the details of
apportionment of works among the different
agencies/departments and the expenditure
incurred under the relevant heads of account.
This Ministry has written repeatedly to the
States, explaining various aspects of this
scheme and requesting them to proceed with
its implementation.

The expenditure on works taken up under
the MPs Local Area Development Scheme
has to be met out of programme account
heads pertaining to the District Plans and the
Centrally Sponsored and Central Sector
Schemes operating at the district level. The
MPs Local Area Development Scheme does
not envisage any separate allocation or
allotment of funds of Rs. 1 crore per Member
of Parliament.

Since the Scheme was launched towards the end
of the financial year I in February, 1994, a
sum of Rs. 5 lakhs per MP was released in
1993-
94 to enable the scheme to com-
mence immediately within the Dis-
trict Plans and the centrally Spon-
sored and Central programmes
operating at the District level.

There is no separate allocation for this
scheme in the budget for 1994-
95 and therefore, no separate funds
have been released in the current
year. The expenditure under the

† The Question was actually asked on the
floor of the House by Shri K. Rahman Khan.

-Scheme has to be booked in the respective programme heads falling within the District Plan and the Centrally Sponsored and Central schemes operating at the District level. As far as the funds under the Centrally sponsored schemes of the Ministry of Rural Development are concerned Rs. 2568 crores have already been released to the States) Union Territories from out of the Plan budget provision of Rs. 7010 crores for 1994-95, the bulk of which is available at the District for implementation of the various development programmes according to the Guidelines of these programmes.

' SHRI K. RAHMAN KHAN: Mr. Chairman, Sir, the statement is quite confusing. When the scheme was first announced, it was given to understand that the Centre would earmark at the rate of Rs. One crore per Member of Parliament for taking up development, al work in his or her constituency through the District Collector. Now, as per the statement of the hon. Min_ ister, no separate funds are being allocated and only the District Collector will have to meet this expenditure out , of the Programme Account pertaining to the District: Plan, out of the Centrally-sponsored schemes operating at the district level. Sir, the State Governments will not take any interest to spend this amount because this will be out of their allocated quota. They, the State Governments, would feel] that that much amount is reduced from the discretion of the States for expenditure. So they will not show keen.interest to help M.Ps. to implement this Centrally-sponsored scheme. So far no District Collector has taken any interest. At least in Karnataka, very few District Collectors have taken interest. They have not asked us even to indicate the districts or even to intimate the various schemes. I would like to know from the hon. Minister whether the Ministry of Rural Development is going to issue detailed guidelines in addition to whatever guidelines they have issued for spending Rs. 5 lakhs as to how to operate this Local Area Development Scheme.

MR. CHAIRMAN; Hon. Minister.

SHRI K. RAHMAN KHAN: And whether....

MR. CHAIRMAN; You have put a long question. This should be the second supplementary.

THE PRIME MINISTER (SHRI P. V. NARASIMHA RAO): Sir, I would like to make a clarification just in order to shorten the discussion, the questions and answers. It is true that we have agreed to spend Rs. One crore per Member of Parliament whether of the Rajya Sabha or of the Lok Sabha, This has run into some kind of confusion because some people think that there is no additionality and some people think that this should be very separate from the normal expenditure which is incurred on development. That is why the guidelines given have not been properly understood at the State level. I would like to take a meeting again with all concerned and see that everything is set right, including at the State Governments' level. I can tell the Chief Ministers also how this is to be done, All this confusion can be removed and will be removed within a few days. I have already said that this meeting may be convened at the earliest. Because of the further developments in Parliament and so on, I was not able to do it. But, in the next few days, I am going to see that everything is set right and that there is no problem for this amount to be earmarked as suggested by Members of Parliament. It doe, not matter, from the Parliament's point of view, Members' point of view, where the money comes from so long as the works they suggest are going to be completed additionality, we will see between the State Governments and the Cenral Government.

MR. CHAIRMAN: Thank you. Mr. Rahman, is there any supplementary after that? (Interruptions)

SHRI K. RAHMAN KHAN: No, Sir.

SHRI PRAGADA KOTAIAH: Sir, under the guidelines, the Lok Sabha Members are allowed to suggest works in two or three districts when their constituencies run into two or more districts. May I request the hon. Prime Minister to let me know whether similar facilities can be extended to Rajya Sabha Members, that is to suggest schemes for implementation in one or two districts?

SHRI RAMESHWAR THAKUR: Sir, the guidelines provide that each Member of Parliament, particularly, the hon Member of Rajya Sabha, will indicate one district and he will be entitled to indicate works up to one crore rupees, each work not exceeding ten lakh rupees in that district. This is provided in the guidelines.

SHRI PRAGADA KOTAIAH: Sir, I am not satisfied with the answer. When the Lok Sabha Members are allowed to suggest schemes for implementation in two or more districts when their constituency is spread into two or three districts, why can't the Rajya Sabha Members be allowed to suggest such works in two or more districts?

SHRI RAMESHWAR THAKUR: Sir, in the case of a Lok Sabha Member, it is the constituency of the Member of Lok Sabha. It may be spread into one district or it may be spread into two or more districts. In the case of Rajya Sabha Member it is clearly stated that a Member of Rajya Sabha (would choose one district... (Interruptions) He can choose any district in the whole State... (Interruptions)

SHRI PRAGADA KOTAIAH: Why don't you apply the same principle in the case of Rajya Sabha Members? (Interruptions) I want to know that. (Interruptions)

MR. CHAIRMAN: Please sit down.

SHRI RAMESHWAR THAKUR: Sir, once this matter was discussed. Initially the Collectors have to maintain their accounts under different heads. If it is throughout the State, it will not be feasible and practicable also for the Collector to account to submit head-wise account to the State Government and the Central Government. After careful consideration, it was decided that we will have one district for the Rajya Sabha Member. There are suggestions for modification by some hon. Members as to whether in the next year, a Member of Rajya Sabha could choose another district. This matter is under consideration.

SHRI P. V. NARASIMHA RAO: Now, they will have six districts.

MR. CHAIRMAN: Now, I am going to call Mr. Abdussamad Samadani, new Member, for his maiden question.

SHRI ABDUSSAMAD SAMADANI: Sir, I am going to ask the same question. As a Member of Rajya Sabha, we are representing the entire State. We do not represent a particular constituency. The Members of Rajya Sabha represent the entire State. Actually, my request to the hon. Prime Minister is that the Members of Rajya Sabha are to be given the freedom to suggest works in the entire State. That is my request. They represent the entire State. They do not represent a particular constituency. As far as Lok Sabha Members are concerned, they represent a particular constituency. But Rajya Sabha Members do not. They represent the entire State.

SHRI P. V. NARASIMHA RAO: Sir, I would like to clarify this. There are about 45 or 47 districts in Madhya Pradesh. If Mr. Ajit Jogi wants, say, 10,000 works in one district one lakh works in another district, this is going to be very very cumbersome. We will also see if this is possible in course of time.

But as it is, let us go ahead and take the easy course first. Then if necessary, you can change the district and again, if necessary, if the whole accounting and administration can be brought up to the level where they can undertake in 45 districts 45 small bits of works suggested by one Member of Rajya Sabha, at some future date, it may be possible. But right now, let us not go into the most complicated method. Let us go by districts. It does not matter at all. You can change the district next year. That is what is being provided for and if further distribution is needed, we can think of that.

MR. CHAIRMAN: Shri Upendra. I may be calling more Members, hon.. Prime Minister; because we do not have enough Members to participate.

SHRI P. UPENDRA: Sir, we are grateful to the Prime Minister for the clarification he has given and also for the assurance he has given and, in fact we should be grateful for the scheme which they have reproduced. It is very good and, at least: for Rajya Sabha Member it is doubly good because at least there are some people who care for us now and receive us when we go to the districts. Now, they only suggestion I would like to give is whether the Government would think of earmarking this amount under a separate head in the coming Budget so that there is no confusion. Whatever money you will give, it can be shown as a separate sub-head under the Central assistance to the States so that this kind of a confusion is eliminated.

SHRI RAMESHWAR THAKUR: This is a good suggestion. Sir. We will examine into it.

श्री प. उपेंद्रा सर : धन्यवाद।
उत्तर प्रदेश में खास तौर से पूर्वी उत्तर
प्रदेश में प्राइमेट मैनेजमेंट के हायस्कूल,
इंटरमीडिएट कालेज और डिग्री कालेज

बहुत है। मैं माननीय मंत्री जी से पूछना चाहता हूँ कि क्या इस प्रोग्राम की गाइडलाइंस में सरकार को मान्यता प्राप्त मैनेजमेंट के हायर सेकेंडरी स्कूल, इंटरमीडिएट कालेज और डिग्री कालेज की विल्डिंग बनाने की रिकमंडेशन को जा सकती है। अगर नहीं तो क्या इस सिलसिले में गाइडलाइंस को वह अमेंड करेगे?

श्री محمد مسعود خاں : ہود سے :-

ترپرویشن میں خاص طور سے پرربی اترپردیش
میں پرائیویٹ مینجمنٹ کے باقی اسکول -
انٹرمیڈیٹ کالج اور ڈگری کالج بہت
ہیں۔ میں ماننیہ منتری جی سے پوچھنا چاہتا
ہوں کہ کیا اس پروگرام کی گائیڈ لائنس
میں سرکار کو ماننیہ پرائیویٹ مینجمنٹ کے
ہائیر سیکنڈری اسکول - انٹرمیڈیٹ کالج
اور ڈگری کالج کی بلنڈنگ بنانے کی
رکمنڈیشن کی جا سکتی ہے۔ اگر نہیں تو
کیا اس سلسلے میں گائیڈ لائنس کو
وہ امنڈ کریں گے۔

श्री रामेश्वर ठाकुर : इस वक्त सुझाव आये हैं कई माननीय सदस्यों के कि जो चैरिटेबल संस्थाओं द्वारा, सार्वजनिक क्षेत्र की संस्थाओं द्वारा या दूसरी संस्थाओं द्वारा जो स्कूल, कालेज चलाए जाते हैं, उनको भी सम्मिलित किया जाये, लेकिन इस वक्त जो गाइडलाइंस दी गयी है, उसमें यह निर्देशित है कि जो संस्थायें प्रायवेट आर्गनाइजेशंस, काम्पियल आर्गनाइजेशंस, ट्रस्ट और चैरिटेबल संस्थाओं द्वारा चलायी जाती हैं, व इसके अन्तर्गत नहीं आती हैं। उनमें या राशि खर्च नहीं की जा सकती है। अ इनके सुझाव आये है और इस बारे में

जो बैठक होगी, उस पर विचार होगा और जो जो इसमें परिवर्तन संभाव्य होगा, सरकार सभी पहलुओं पर विचार करके निर्णय लेगी।

श्री एच०एच० अहलुवालिया : सभापति महोदय, मैं मंत्री महोदय से जानना चाहूंगा कि कालेज और स्कूल की बिल्डिंग्स तो बहुत बनती हैं और हर साल हमारे देश में लाखों की तादाद में लोग ग्रेजुएट होते हैं पर जैसाकि भारत सरकार ने ग्रामीण आर्टीजंस और ग्रामीण लोगों के लिये बहुत से कदम उठाये हैं तो क्या इस स्कीम के तहत ट्रेड कोर्स या जांब औरिएटेड एजुकेशन सिस्टम तैयार करने के लिये इस्टीमेट शुरू करने का कोई प्रावधान रखा जायेगा जहाँ कि ग्रामीण कामों के लिये जैसे कि ट्रैक्टर मैकेनिक का काम सिखाने, इलेक्ट्रिशियन का काम सिखाने, ब्लैक स्मिथ का काम सिखाने, गोल्डस्मिथ का काम सिखाने या वैल्डर का काम सिखाने के लिये अगर कोई ट्रेड कोर्स चलाने या जांब औरिएटेड एजुकेशन सिस्टम के तहत इस्टीमेशन चलाने की कोशिश करें तो वह इस स्कीम के तहत किया जा सकता या नहीं?

श्री रामेश्वर ठाकुर : इस स्कीम के अन्तर्गत जो कैपिटल वर्क्स है जिसमें कि मकान भी आते हैं, उसके लिये सुझाव आये हैं और इस स्कीम के अन्तर्गत जो मकान बनाने हैं, उसमें construction of buildings for local bodies and for cultural, sports activities and for hospitals

ये तो कैटेगरीज के मकानात बनाने के सम्बन्ध में हैं। अब सुझाव आये हैं और जैसाकि अभी कहा गया इस तरह की दूसरी सस्थायें हैं उनके अन्दर भी ट्रेड्स और ट्रायसेम वगैरा के लिये हम विचार कर रहे हैं कि इसमें वह रनिंग एक्सपेंडीचर तो हम नहीं करेंगे, लेकिन मकानात और उनके जो साधन, उप साधन हैं उन के लिये प्रावधान किया जा सकता है।

SHRI RAJNI RANJAN SAHU: Mr. Chairman Sir, I would like to draw

U*] the attention of the hon. Minister to the guidelines. There are some anomalies. In Para 2.5 of the guidelines it is mentioned that the following works may be taken under this 5 scheme. Under item (f) it is mentioned that hospitals are to be taken. Just now the hon. Minister has said "For hospitals they can give but ten lakhs allocated for a scheme a hospital cannot be constructed." Moreover, the construction of Government hospitals is very bad. Hospitals are not there in every village or panchayat. I would like to know from the hon. Minister whether he is going to make an exception in the case of charitable hospitals to be constructed and run by registered societies or by the Red Cross or not, because there is a dearth of hospitals. There are places where there are no hospitals within a radius of 25 kilometres. So, I would like to know whether we can give funds to some maternity hospitals or small hospitals which are being run by registered societies or by Red Cross or not. I would like to know specifically about the hospitals to be run by registered societies or by the Red Cross.

SHRI RAMESHWAR THAKUR: Sir, we have provision for two types of hospitals. In the first one itself I have said, "construction of buildings for local bodies concerned or for sport activities or for hospitals." In the rural areas there are small hospitals. In many villages or panchayats there are six-bedded hospitals which are run by the Government. The cost of construction of hospitals or of additional rooms could be met out of it. We have got a provision under (f). Then we have got another provision under (f) for construction of public health care buildings and also for putting up family welfare sub-centres together with ANM residential quarters. So, we have got enough provision for rural health centres and for family welfare

centres as well as for small hospitals but not for bigger ones which are not situated in the rural areas.

SHRI RAJNI RANJAN SAHU: Only construction of buildings for the hospitals will not do. The running of hospitals by the Government in the rural areas is very unsatisfactory. So, construction of buildings only will not do. The running of hospitals will also be required. When you spend money on the construction of hospitals if they are not being run, it will be of no use.

SHRI RAMESHWAR THAKUR: I will only say one thing. Under this programme it was not envisaged. There are schemes under which certain hospitals constructed and run by public institutions are being helped by the State Governments and also partially by the Central Government, in both capital expenditure and revenue expenditure. They come under the Health Ministry and not under the Rural Development Ministry.

*162. [The Questioners (Shri Digvijay Singh and Shri Satya Prakash Malaviya) were absent. For answer vide col.....infra.]

*163. [The Questioners (Shri Sikan-der Bakht and Shri Viren J. Shah) were absent. For answer vide col.....infra.]

Modernisation of Public Sector Fertilizer Unit

*164 SHRI VIRENDRA KATARIA: Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state:

(a) whether there is any proposal for modernisation and expansion of the Public Sector Fertilizer units, if so, the details thereof, unit-wise and by when it is likely to be implemented;

(b) what is the working condition of the plant of Paradeep Phosphate Ltd. after the withdrawal of investment

from the joint venture by Nauru Gov's ernment; and

(c) the details of the quantity Of DAP produced by this plant against the targetted production during the last three years, year-wise?

THE MINISTER OF CHEMICALS AND FERTILIZERS (SHRI RAM LAKHAN SINGH YADAV): (a) to (c) A statement is laid on the Table of the House,

Statement

(a) The details of some of the major modernisation/expansion schemes of the public sector fertilizer units are given in the Annexure. [See Appendix 171, Annexure No. 26]

(b) The overall performance of the company, including production performance of its Paradeep based plants, is expected to improve with the capital restructuring agreed to by the Government recently.

(c) The quantities of DAP produced by Paradeep Phosphates Limited (PPL) vis-a-vis its targets during the last three years given below:

Year	Production of DAP (in lakh tonnes)	
	Target	Actual production
1991-92	7.20	6.41
1992-93	7.25	5.23
1993-94	4.00	3.85

श्री वीरेन्द्र कटारिया : चेयरमैन साहब, वजीर साहब का जो स्टेटमेंट सभा के पटल पर रखा है, उसको देखते हुये मैं पूछना चाहता हूँ कि और पूछने से पहले कहना चाहता हूँ कि हमारे देश में किमियाबी खाद की बहुत कमी है। हमारा फारेन एक्सचेंज, कीमती फारेन